श्री राजनारायण : श्रीमन्, मैं श्रापकी स्राज्ञा से एक बहुत प्रावश्यक विषय पर श्रापका ध्यान श्राकृष्ट करना चाहता हूं।

उपसभाध्यक्ष (श्री जगदीश प्रसाद मायुर): मैंने श्री सेन गुप्ता को बुला लिया है।

श्री राजनारायण: ग्राप एक मिनट के लिये हमारी बात सुन लीजियं ! मैं एक वैधानिक बात कह रहा हूं । श्रीमन्, ग्राप संविधान को जानते हैं । श्री फखरुद्दीन ग्रलीग्रहमद.

उपसभाध्यक्ष (श्री जगदीश प्रसाद मायुर) : ग्राप किस विषय पर बोल रहे हैं 2

श्री राजनारायण: मैं संविधान की बारीकियो पर बोल रहा हं।

(Interruptions)

उपसभाध्यक्ष (श्रो जगदोश प्रसाद मायुर) यह तो कोई विषय यहां पर नही है।

श्री राजनारायण : श्रीमन्, कल राष्ट्रपति जी का चुनाव होने जा रहा है। श्री फखरुद्दीन ग्रली ग्रहमद ने ग्रपनी जायदाद के बारे में जो बयान दिया है, वह बयान प्रधान मंत्री जी को दिये गये बयान से भिन्न है। उन्होंने ग्रपनी सम्पत्ति

(Interruptions)

उपसभाध्यक्ष (श्री जगदीश प्रसाद मायुर) : यह कोई विषय नहीं है। ग्राप कृपा करके भ्रपना स्थान ले लें।

श्री राजनारायण : उन्होंने कल यह बयान दिया है कि उनका जो दिल्ली में मकान है...(Interruptions) यह 6 लाख ले लें और दिल्ली का मकान हमें दे दें।

(Interruptions)

ज्यसमाध्यक्ष (श्री जगदीश प्रसाद मायुर) द्याप जो कुछ कहेगे, वह श्रीकत नहीं किया जायेगा।

श्री राजनारायण : ग्राप ग्रंकित न करें...

जपसभाष्ट्राक्ष (श्री जगदीत प्रताद माथुर) : ग्राप चेयरमैन की ग्राज्ञा लेकर बोलें ग्रीर ग्रापकी कोई बात यहां पर ग्रंकित नहीं की जायेगी ।

श्री राजनारायण : (बोलते रहे) ।

श्री बनारसी दास : वे कल राष्ट्रपति चुत्र लिये जायें। श्रीर उन्होंने अपनी जायदाद के ग्रतैट्स डिक्लेयर किये हैं, इस बारे में फिर नहीं कहा जा सकेगा।

उपसभाध्यक्ष (श्री जगदीग प्रसाद मात्रुर) : ग्राप इस विषय पर चेयरमैन से पहिले परिमान लीजिये ।

श्री राजनारायण : (बोलते रहे) ।

SHRI M.P. SHUKLA (Uttar Pradesh): What he says should not go into the record.

[At this stage, Shri Rajnarain left the Chamber].

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, before anything goes on record, I want to say that whatever Mr. Fakhruddin Ali Ahmed has said has been said with full sense of responsibility. Nothing wrong has been done in making that statement.

THE CONSTITUTION (AMENDMENT) BILL, 1970

(To amend article 240 and the First Schedule)

SHRI DWIJENDRA LAL SEN GUPTA (West Bengal): Sir, I move.

"That the Bill further to amend the Constitution of India be taken into consideration." Sir, this Bill seeks to rename Andaman and Nicobar Islands as 'Shaheed and Swaraj Islands,' This is a very simple Constitutional amendment that I am suggesting. Schedule I of the Constitution gives the names of the States and the Union Territories and I am seeking to amend that Schedule where the names of Andaman and Nicobar Islands appear under Union Territories; and incidentally article 240 is required to be amended.

Mr. Vice-Chairman, Sir, though the Bill looks like just one of change of name, it has a political significance which I shall place before the House. As you all know, many great patriots of this country, during the British days, had spent many years in Andamans to serve their penal terms for the only offence of being patriots. You know the names of Tilak. Shri Aurobindo, Savarkar and many others. I pay my homage to all those patriots who had been to Andamans in the cause of the country's freedom. It has been stated in the Statement of Objects and Reasons that out of reverence to them, in memory of those patriots, let the Andaman Island be named as "Shaheed Dweep" and Nicobar Island as "Swaraj Dweep." Because of the sufferings of these great patriots, we won swaraj. Because of the sacrifice, sup eme sacrifice I should say, of these great patriots, we have got swaraj to-day. So consistent with our tradition, we should name one island as "Shiheel Dweep" and the other island as "Swaraj Dweep". Shaheed and Swaraj go together. Without the sacrifice of the Shaheed, Swaraj could not have been got.

Now, you might ask me, "Why have you chosen these two islands, Andaman and Nicobar?" I have a special reason for that. The special reason is that Netaji Subhash Chandra Bose visited Port Blair in October, 1943 as the First President of free Government of India, what we know as "Azad Hind Sarkar" and that Government of free India named Andaman as "Shaheed Dweep" and Nicobar as "Swaraj Dweep" and the first flag of independence was hoisted there.

Now, this is not an event of little signi-If we can be proud of Azad Hind Government, then why should we not honour the declaration of the First President of Independent India, Shri Subhash Chandra Bose and why should we go back to the colonial nomenclature of the Island, Andaman and Nicobar Islands ? Andaman and Nicobar Islands do not have any historical significance except shame and slavery. All that I want to tell you is that the Azad Hind Sarkar was not a Government of no significance. In fact, Shri Bhulabhai Desai in the INA trial built the case of defence by raising this question. He said that Azad Hind Government was a legally constituted government which was recognised by several countries. As such, the INA men were not rebels and deserters. This was their defence and they succeeded on this point. If for the purpose of the defence of INA trial, Shri Bhulabhai Desai or Pt. Jawaharlal Nehru accepted that Azad Hind Sarkar was a legally constituted government and that Andaman and Nicobar Islands was a free land in possession of that Government, then why the names 'Shaheed' and 'Swaraj' should be changed? I am not asking for anything new. I am giving historical facts. If you accepted Azad Hindi Sarkar and contended that the INA men were not rebels or deserters but war prisoners, then Andaman and Nicobar Islands should be accepted as free India.

Now comes the question: should we try to obliterate History should we face the history? Are we going to ignore that brilliant past or are we going to ignore the supreme sacrifice of Netaji? If not, then how can you say that the name 'Andaman and Nicobar Islands' will not be changed? Do you mean to say that the name 'Andaman and Nicobar Islands' has more historical significance than this historical announcement of Netaji that they were then in the Shaheed and Swaraj Dweep? I place this question before this House and I expect

the Minister to reply to it. Mr. Vice-Chairman, Sir, this question was raised several times on the floor of the Parliament. As a matter of fact, I think this question was raised in the Third Lok Sabha in 1965 suggesting the 'Andaman and Nicobar Islands' should be changed to 'Shaheed and Swaraj Dweep.' At that time, the Minister concerned said, "All right, don't press it now. We shall refer it to the Home Minister's Advisory Committee". In fact it was referred to that committee.

The Home Minister's Advisory Committee, as you all know, is a purely nominated committee-nominated by the Government of India. So that Committee is His Master's Voice and has no particular independence which we usually expect from the Government. If the Government of India was earnest about it, then the Committee would have been earnest about it. If the Government of India had agreed to the suggestion, then the Committee would have agreed to it. If the Government of India does not like it, the Committee will not certainly like it either. This Committee sat on 7-12-1965 on the basis of the assurance given by the Minister on 3-12-1965. On the basis of that assurance in the Lok Sabha given to Shri Kamath, he withdrew the Bill. He did not press for it. On 7-12-1965 the Home Minister's Advisory Committee sat and they said: No, it cannot be accepted. Thereafter, in or about 1968 I introduced this Bill. But my term expired in 1970. The Bill did not come up. Then later I reintroduced the Bill. In the mean time my friend Shri B. K. Das Chaudhury, a Congress Member introduced this Bill in the Lok Sabha in 1969. He was not then in the Congress but in the Forward Block. His term expired in 1971. He was elected again as Congress Member. This Bill was introduced by him and discussed there on 17-11-1972 and 1-12-1972. We have got two statements from two Ministers in the Lok Sabha, on that occasion. One was from Shri Mohsin Deputy Home Minister. He said and I am quoting him:

"I will convey the feelings expressed here by all the Members. If the inhabitants of Andaman and Nicobar desire that the name should be changed, we will ourselves bring a Bill to change the name."

Mr. Vice-Chairman, is there any forum through which the inhabitants of Andaman and Nicobar can express themselves ? I want to know from the hon. Minister whether the [Shri Dwijendralal Sen Gupta]
people of Andaman and Nicobar have any
voice? Should they express through their
nominated members?

Then there was another statement by Shri Raj Bahadur who was then the Minister of Parliamentary Affairs. He said:

"I think the mover of the Bill should be satisfied with the assurance that we will convey all these views to the Advisory Committee again and, in the meantime, the Bill can be kept pending."

He said further:

"The responsibility to persuade them is bilateral. You should also try to persuade them we will also try to persuade, if need be."

Whom to persuade? Nominated members? 'Bilateral' means through Government's efforts and our efforts. Where is the opportunity? All these things only show that the words uttered by the Ministers are only a big hoax. They did not mean either to ascertain the opinion of the people of Andaman and Nicobar islands or to advise the nominated members.

Or, Sir, in other words, they have advised the people of the Advisory Committee not to agree to this. This morning I had a talk over the telephone with Shri Das Choudhury and I learnt from him that the Advisor, Committee has turned it down again. But since there was no chance in the ballot for the Bill, it is still pending and if the Bill comes up, he will take it up again.

SHRI RABI RAY (Orissa): Who are all the members who have been advised not to agree ?

SHRI DWIJENDRALAL SEN GUPTA: All the members.

SHRI RABI RAY: You mean the Committee of the Home Ministry?

SHRI DWIJENDRALAL SEN GUPTA: Yes, the Home Ministry Advisory Committee for Andaman-Nicobar Island. Now, Sir, they want to show the Advisory Committee as something different from the Home Ministry and something different from the Government of India and also as if the nominated members of the Advisory Committee are the only true representatives of the people of Andaman and Nicobar and what they will say will be final and what they will say will be decisive. This is the position now.

Now, Mr. Vice-Chairman, Sir, besides this, you will also appreciate the fact that from 1950 to 1961, that is, in all these eleven years, this question of renaming the Islands came up before the Parliament five times in the form of questions, five times in the form of resolutions or calling attention motions and five times in the form of Bills and, so, this question of renaming came up every time, whether it was in the form of questions or of Bills or of resolutions and the Government has not yet tried to ascertain the opinion of the people of Andaman and Nicobar. Now, Sir, I would like to know whether it is very necessary that the people of Andaman and Nicobar should give their opinion or whether it is very necessary that their opinion should be ascertained? Was the opinion of the people-when I say 'people', I mean individual citizens-ascertained when Madras was renamed as Tamil Nadu or was the opinion of the people ascertained in the case of Mizoram or Meghalaya or Maharashtra? In these places, the Assemblies were there and the people's opinions were expressed and the opinions were not expressed by individuals. But there is no Assembly in Andaman and Nicobar. You say: "Ascertain the opinion". How to ascertain the opinion? This is the difficulty. In such circumstances, keeping in view the historic announcement by Netaji Subhash Chandra Bose, we should honour it. Heavens will not fall if a little sincerity is shown. Public opinion, I should say, has been sufficiently expressed in favour of this through the Members of Parliament. The Members of the Lok Sabha, as has been indicated in the statements of Mr. Mohsin and Mr. Raj Bahadur, were unanimous on the question of renaming the Islands. If they were unanimous and if the Minister had also said,"I shall convey your feelings, I shall convey your sentiments," what else is it if not the opinion of the people? If it was there, then it was sufficient for the Government to say: "Yes, we agree." But, if the Government says that the opinion of the Members of Parliament or, for that matter, of Andaman and Nicobar, where there is no Assembly, is not a sufficient expression of public opinion, I do not know what else is necessary and I do not know how it can be expressed.

Mr. Vice-Chairman, Sir, I should also mention here Shri N. B. Khare had proposed renaming the Island as veer Savarkar and Bhai Parmanand Dweep. Sir, great revolutionaries like veer Savarkar and Bhai Permanand have been there in our country and so also there

have been many other revolutionaries. I have profound respect for these revolutionaries and I should also like to say that any country can be proud of their sufferings and of their courage.

Constitution (Amdt.)

Some may say that it may not be possible or proper to name any particular island or a country in the name of an individual. That is true. There are many other revolutionaries also. So it will be more appropriate if you re-name it as "Shaheed and Swara; Islands".

When Mr. Khare was there, we did not succeed with this Bill. That was not a proof by itself that the people were in favour of "Andaman & Nicobar". No, Sir. It does not mean that the people were not in favour of this change. It might be for different reasons. But I would like to submit before this House that there cannot be any conceivable reason why my Bill should be opposed. In fact, I have a great apprehension that possibly this Government does not like to accept the facts of histroy, namely, the fact that Netaji Subhash Chandra Bose's Government was the first revolutionary, independent government and that the I.N.A. or that Government made a contribution to the independence of today which we enjoy. That's why Netaji has no place in the Central Hall. Netaji's Government is not given that position of pride which it deserves. This Government thinks that re-naming this place will not be to their political interest. For them, political interest is one thing, and national pride is another thing. But we have reason to be proud of the achievements of Netaji Subhash Chandra Bose, and we have reason to be proud of his supreme sacrifice. He was second to none in patriotism. He was second to none in courage. And by his immense contribution he has added to the glory of our country. Should we not at least honour him by accepting the re-naming as "Shaheed and Swaraj Islands"? Should we not acknowledge the fact that 'Swaraj' came because of the sacrifices of our revolutionaries? If we recognize all these facts, I believe there cannot be any objection from any quarter?

In fact, Mr. Vice-Chairman, Sir, so far as this Bill is concerned, it will look like renaming. But it has a great political and historical significance. As a matter of fact, if the Government want to ascertain the public opinion of Andaman and Nicobar Islands, we have no objection to it. But I should like to know, how they want to do it? Where is the machinery? Where is the apparatus? I want a definite answer from the hon. Minister. Let them not say that the Home Minister's Advisory Committee has turned it down. I would like to know who are the members of the Home Minister's Advisory Committee? How many of them are nominated and how many of them are elected? If they are elected, I should like to know in what manner they are elected? Let us recognize facts Let us honour our patriots. Let us honour martyres. Let us honour the leader of the Azad Hind Government, Netaji Subhash Chandra Bose.

The question was proposed.

भी रबी राय (उडीमा) उपसभाध्यक्ष जी, मैं सेन गुप्त जी के विज का हार्दिक रूप से समर्थन करने के लिये खडा हुआ है। 1967 में जब मैं लाक सभा का सदस्य था उस समय, जैसा मन गप्त जी ने फर्माया, यह सवाल लोक सभा के सामने भ्राया था और इसका सारा इतिहास है कि किस तरीके से सबी लोगों की इस पर राय हुई ध्रौर किस तरीके से इस को एक मलाहकार समिति की राव कह कर, एक बहाना बना कर, भारत सरकार इस तरह के एक ग्रम्छे बिल नो, जो कि राष्ट्रीय हित में है, उसको ठकरा रही है।

उरसभाष्यक्ष जी, मैं ग्रापको उस इतिहास की तरफ ले जाना चाहता ह, जब कि नेताजी सुभाष चन्द्र बोस हिन्द-स्तान छोड़ कर भाग गये थे। उन ममय, जब हिदस्तान छोड कर वे गये, हभारे देश में इस तरह के असामाजिक तत्व. राष्ट्र हित के खिलाफ लोग थे, जो नेताजी सुभाष चन्द्र बोस को गलत इस से फासिस्ट कहा करते थे

भी कल्पनाथ (उत्तर प्रदेश) कौन हैं वे लोग ? श्री रबी राय: वह भाप जानते हैं, धतिहास देख नीजिए ।

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) . जो प्राजकन श्रापके मिल्न बने हुए हैं।

श्री सलिल कुमार गांगुली (पश्चिमी बगाल) : जवाहरलाल नेहरू भी थे उनमें ।

भी रबी राध: मैं ममझता हूं श्री सेन गुप्त बधाई के पाल है, इसलिए कि हिन्दुस्तान राष्ट्रीय मादोलन से लेकर मभी तक दो धारायें थीं, उन दो धाराम्रों की तरफ भी मदन का ध्यान मैं खींच रहा हूं, वे धारायें क्या हैं ? मैं कहना चाहता हु, एक धारा गाधी जी, सुभाष चन्द्र बास स्मीर डा॰ लोहिया की धारा है, जो धारा ब्रिटिश साम्राज्यवाद के विरुद्ध एक धन्कम्प्रोमाइजिंग स्ट्रगल के पक्ष में थी । भौर मैं इतिहास की तरफ ग्रापका ध्यान इसलिये बीच रहा है.

[श्री स्वीराम]

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कि कई प्रकार धाज नक इसको लटका रखा है ग्रौर बहाना लगा कर ग्रहमान निकाबार द्वीपों का नाम बदलने के सिल-सिले में क्यो विलब कर रहे है ? इसलिए हमारा संदेह होता है: क्योंकि राष्ट्रीय भ्रादोलन का नेतत्व जब गाधी जी कर रहे थे---भाप जानते हैं, गाधी जी का रुख, उनका दिष्टिकोण, नेताजी बोस के बारे में यह या कि यह प्रिन्स भमंग पैदियट्स है भ्रीर ऐसी हालत में जो राष्ट्रीय इतिहास जानते हैं उनको माल्म है कि पण्डित जवाहरलाल नेहरू समझते थे यह हमसे बढ़ कर नेता है सुभाषचन्द्र बोस भीर देश भर में नेताजी सुभाषचन्द्र बीस का जो चेहरा था बह माहसिकता, बीरता श्रीर ब्रिटिश माम्राज्यवाद के खिलाफ अनुकम्प्रोमाइजिंग स्ट्रगल करने वाला था, अंग्रेजी राज्य के खिलाफ लगातार मधर्व करने का था। इसलिए मैं जरा इतिहास की ग्रोर व्यान खींचना चाहता ह कि 1942 की प्राजादी की क्रांति में जब ए० ग्राई० सी० सी० के प्रस्ताव के बारे में बहस हो रही थी, सब लोगो को मालुम है कि जवाहर माल नेहरू नही चाहते थे जबकि ग्रंग्रेजों या एलायड पावसं का ऐक्सिस पावर्स के खिलाफ युद्ध चल रहा था, मंग्रेजों को परेशानी में हाला जाये जबिक हम लोग हिन्दुस्तान को ग्राजाद कराना चाहते थे भीर उस वक्त यह नेहरू जी का दिमाग था भीर वे नही चाहते थे ब्रिटिश के खिलाफ श्रनकम्प्रोमाइ-जिंग स्टगल हो, ब्रिटिश सरकार ने 1942 की काति से डर कर हमको प्राजाद किया । हमको मालम है जवाहरलाल नेहरू का कहना या कि ब्रिटिश मरकार को ग्रभो दिक्कत में नहीं बालना चाहिये, इगलिस्तान अभी युद्ध में रत है, इसलिये बनके खिलाफ फांति नहीं होती चाहिये

SHRI BRAHMANANDA PANDA (Orissa): On a point of order, Sir, These are points of history which are controversial. It was not only Pandit Jawaharlal Nehru but also Mahatma Gandhi who shared the thinking that though we might be anti-imperialist, as democracy was in danger throughout the world by the rise of fascist forces, we should not take any such action that would put democracy in the world in a difficult situation ...

(Interruptions)

श्री राध: क्या श्री ब्रह्मानन्द पड़ा जी के लिए मुझे कोई इतिहास का क्लास खोलना पड़ेगा ? इतिहास वह भी पढ़े हैं और हम भी पढ़े हैं और मेरे भाषण के बाद वे इतिहास के बारे में फिर से मालूम कर लें कि क्या तथ्य हैं और क्या तथ्य नहीं हैं। पिन्डत जवाहरलाल नेहरू 1942 में कार्ति के खिलाफ थे। क्योंकि मांधी जी को लोग चाहते थे, जनता के ऊपर गान्धी जी का घपार प्रभाव था. इसलिए गान्धी जी सफन हुए। नेहरू जी से कहा गया कि आपको इस प्रस्ताद का समर्थन करना चाहिए और इस तरह से 1942 के प्रस्ताव के मूवर पिडत जवाहरलाल नेहरू बने और प्रांधी जो के दबाव से उनका खमा का प्रस्ताव रखना पड़ा।

इमलिए में कह रहा था कि उस ममय ये दो घाराये थी।
पिन्डित जवाहरलाल नेहरू ब्रिटिश इम्पीरियित जम की घारा
के ये ग्रीर श्री मुभाप चन्द्र जी इसके खिलाफ थे, इन दोनों
की दृष्टि में बुनियादी ग्रन्तर था। ग्राजादी मिल जाने
के बाद भी ये दो घारायें ग्राधिक ग्रीर सामाजिक मामलों के
बारे में चलती रही। इसलिए मैं यह बात कह रहा था
कि क्या वजह है कि इतनी ग्रच्छी चीज को ग्राप नही मान
रहे हैं कि हम धण्डमान निकोतार के मीजूदा नाम बदल
कर स्वराज्य द्वीप ग्रीर शहीद द्वीप का नाम लें ग्रीर यह चीज
मजूर क्यों नहों? मैं तो यह समझता हूं कि जो पहिले ब्रिटिश
सरकार का दृष्टिकोण था, वही हमारी सरकार का भी है
ग्रीर ग्राज भारत सरकार राष्ट्रीय दृष्टिकोण से हट गई है।
वह राष्ट्रीयता की बात नही सोचती है। मैं यह कहना चाहता
हूं कि राष्ट्रीय नाम लेने से क्या ग्राप लोगों की कुछ हानि
होती है ?

मैं बापको यह निवंदन करना चाहता हू कि हम लाग अग्रेजी नाम माउन्ट एवरेस्ट कहा करते हैं, लेकिन नेपाल की जनता, माउन्ट एवरेस्ट नहीं कहनी है, बिल्क वह "सागरमाथा" कहती हैं। लेकिन ब्रिटिश सरकार ने जो नाम अग्रेजी का रख दिया है, उस नाम से हम अभी कृतकः चिपके हुए हैं इसी नरह से "नेफा", जो पहिले नार्थ फिल्टियर एजेन्सी के नाम से कहलाया जाता या और जिस के बारे मे चीन के अधान मंत्री ने यह कहा था कि यह हमारा क्षेत्र है और इसमें चीन का अधिकार है। डाक्टर राम मनोहर लोहिया जी ने उसका नाम उवंशीयम कहा था, उत्तर पूर्वी सीमांचल कहा था, यह कितना प्रिय नाम है और हिन्दस्तानी नाम है ।

हम ब्रिटिश लोगों से "कैरो" शब्द कहना सीख गये हैं। हमारे बुद्धिजीवी सरकारी भ्राफिमर भी तथा मंत्री भी "कैरो" शब्द ही बोलते है। लेकिन ग्राप मिश्र में चले जाइये, काहिरा शहर में चले जाइये, वहा पर इस "कैरो" गब्द को "काहिरा" वहां की जनता कहती है। इसी तरह से मिडिल ईस्ट को लोग पश्चिमी एशिया कहते हैं जो स्वाधीनता प्रेमी लोग हैं। इसलिए मैं यह कहना चाहता हूं कि नेता जी श्री सुभाष चन्द्र बोस, जब वे श्राजाद हिन्द फौज के नेता वन चुके थे, जब वे हिन्दुस्तान की प्राजादी के लिए बाहर लड़ते थे भौर हम भीतर लड़ते थे गान्धी जी के नेतृत्व में, दोनों मे सामंजस्य था, लोगों को सोचना चाहिये कि सरकार को इस तरह के नाम रखने में कोई हिचक नहीं होनी चाहिए। इस बारे में सरकार को कोई दुविधा और संदेह नहीं होना चाहिए। जिससे इन दो द्वीनों का नाम स्वराज्य स्रोर शहीद द्वीन रख दिया जाए। सविधान में भी इस तरह की कोई बाधा नहीं है कि हम इस तरह का नाम नही रख सकते हैं।

इसलिए उपसभाध्यक्ष जी, श्री सेनगुष्ता जी ने जो नाम रखने के लिए बिस नामे हैं उसकी सरकार की

स्वीकार कर लेना चाहिये। सरकार शायद यह समझती है कि हम गैर-सरकारी लोग हैं। किन्तु गैर-सरकारी लोग इस तरह से नाम बदलने के लिये सरकार से कहते हैं, तो सरकार को जो भ्रच्छी चीज है, उसको मान लेना चाहिये। लोक सभा में भी इस तरह का बिल ग्राया था जिसमें इन दो द्वीपों का नाम शहीद धीर स्वराज्य द्वीप रख दिया जाए।

इसलिये मैं कह रहा ह कि सरकार यह न समझे कि इस जोग बोल रहे हैं, इसलिये इसको नहीं मानना चाहिए। मैं फिर कहता ह मोहसिन साहब से कि वे राष्ट्रीय हित के बारे में भी सोचें, कुछ अन्तर्मुखी बनें, कुछ ग्रात्मचिन्तन करें। एक भच्छी चीज को सेनगुप्त साहब कह रहे हैं, लगातार चर्चा कर रहे हैं, बिल ला रहे हैं, फिर क्या कारण है कि सरकार इस पर कोई फैसला नहीं कर रही ? मैं ग्रन्त में फिर मोहसिन साहब और प्रधान मन्नी जी से-वि अभी यहा हैं नही- ग्रनरोध करना चाहता ह कि वे खद भी इस बारे में सोचे और इस तरह की जो सदन की सर्वसम्भत राय है उसको माने। मेरे दोस्त कल्पनाथ जी वहा बैठे हैं, मैं समझता ह कि उनकी भी यही राय होगी कि इस तरह का बिल, जिसका लक्ष्य भच्छा है, स्वीकार कर लिया जाय । इन तरह हम स्वाधीनता मान्दोलन के प्रति जो हमारा कर्तव्य है उसे भी निभा रहे हैं। मैं यह मान कर चलता ह कि मोहसिन साहब जब जबाव देंगे तो वे कहेंगे मैं सेनगप्त जी के मविधान संशोधन बिल को मान लेता हु। यही कह कर मै अपना भाषण समाप्त करता ह ।

SHRI S. S. MARISWAMY (Tamil Nadu): Sir, I whole heartedly welcome this Bill of my good friend, Mr. Sen Gupta. When I begin to speak on this Bill I find before me the latest stamp of late Shrimati Kamla Nehru. I am really very happy to see this stamp because the poor lady has sacrificed for the cause of the country along with her illustrious husband. In her memory we have issued this latest stamp in a beautiful form. I am quite sure that this stamp might even fetch the title of a wellprinted stamp in the next exhibition.

Sir, my good friend, Mr. Sen Gupta spoke about the sacrifices of late Netaji. On the 3rd of November, 1939, I had the opportunity of being with Netaji for about two hours. On that historical day he was staying at Madras at a place called Triplicane. It was a huge mansion called Gandhi Peak. We had organised a public meeting at Marina Beach. The late Shri Srinivasa Iyengar, who was a Member of the Central Assembly those days and a leading lawyer, was his host. The meeting was arranged at 6 o'clock. We went there to take Netaji to that meeting. In those days he was called Subhash Chandra Bose and not Netaji. With great difficulty we procured a car. In those days cars were scarce and people were afraid to give their cars. So, with great difficulty we got a car from one gentleman by name Shri H. D. Raja, who happened to be a Member of this House. Then we went to Marina Beach to address the meeting under the Presidentship of Shri Srinivasa Iyengar. Just then The Hindu paper, which is coming out as a morning paper now, it was an evening paper costing only one anna, carried a front page news that Britain had declared war on India. Then Subhash Chandra Bose said that it was the finest opportunity for India to gain freedom. Then we arranged a number of meetings. He cancelled all those meetings. The very next day he left for Calcutta and afterwards no one knew what had happened to him. For a couple of months nothing was known. Later we learnt that he had gone to Kabul, Germany and Japan and to all those places.

I tell you honestly, Sir, if at all the people

of India were able to get swarajya and if at

all we give any credit to any individual, of course, the credit must go to Mahatma Gandhi. Next, if at all, there is any leader who can be put on a part with Mahatma Gandhi or number two or next to Mahatma Gandhi. it is Netaji and no one else. Rest of the leaders can come only as 3rd, 4th or 5th. His contribution as such is unique. In the Indian history we do not come across another of Netaji. personality like that Sir, I hope that he would have read the 'War of Independance' of Ireland. in 1936 or 1937. I am speaking 4 р м. from memory because I have not come prepared to speak on this Bill. Roger Casement was a great hero. also got himself educated in England. He was a Bar-at-Law. Soon after his return to Ireland he joined hands with Eamon de Valera and took active part in the freedom struggle of Ireland. Like Netaji, he also escaped from a British prison-of course, Netaji was not in prison when he escaped from India. Roger Case ment was in a British prison and from there he escaped and went to Germany. The British police could not trace him. He went to Germany and had discussions with Kaiser, got some arms and brought them to the shores of Some ody in his camp betrayed Ireland the secret, it was dicovered and Casement was

[Shri S. S. Mariswamy]

put on trial and later on he was hanged. Sir, when I visited Dublin in 1953 I saw a huge statue of Roger Casement. The moment one lands in Dablin, the capital of Ireland, one sees a huge statue and it is that of Roger Casement. Even today, on their independence day, people there go to the statue, place a wreath on it and pay their homage. But we have not done anything of that sort to that great martyr, Netaji Shbhash Chandra Bose. Also the present generation has completely forgotten Lokmanya Tilak. We have a grandson of Tilak here and he is now raising a memorial for him in Poona, I think. He issued a circular calling for help from various State Governments and others. Now we are reminded of Lokmanyaii. Otherwise we would have forgotten him. He was the first man to give the clarion call. Swarai is my birth right and I want it. Then, Lala Lajpat Rai. When we think of him, what comes to our mind is the days of boycott of the Simon Commission, how he was beaten and how he was trampled upon. It is those days which come to our mind. Then, V. D. Savarkar, who can forget his first book about Indian Independence -1857 In those days that book was prohibited. We used to get it somehow and that give as real inspiration to join the freedom struggle

Gradually we are forgetting one after another and some day we may see some celluloid stars, cinema actors and actresses on the forefront of the national arena. Therefore. my friend has done a right thing in bringing forth this Bill to rename the Andaman and Nicobar Islands as Shaheed and Swarai Islands. They are very appropriate names and I welcome the suggestion. Shaheed means martyr. It is a very appropriate name. We should amend our Constitution in such a manner as to rename these islands by these names. So far as amending the Constitution is concerned, my friend, Mr. Mohsin would agree with me that the Constitution has become just like a railway time-table. time-table of 1972 becomes absolutely obsolete The Constitution was amended so many times to suit the convenience of the ruling party, as they required. So, it has become another piece of paper.

America has got a Constitution which is 185 years old and they have amended it only 30 times whereas in the last 26 years we have amended our Constitution more than 30 times. You need not be surprised, if anything happens

tomorrow or the day after or a little later, the Constitution would also undergo a change. Who knows what is around the corner? Anything may happen ... (I :terruption) My friend from Orissa also may be a party in doing away with the Constitution.

[RAJYA SABHA]

My point is, so far as amending the Constitution is concerned it is not a very big affair. It is only a scrap of paper to be printed at the Government of India Press, to be moved by the law Minister or his Deputy or the Home Minister or my friend, Mr. Mohsin, and then there are people there to say Aye and press the button and in half an hour the amendment would be passed and put on the Statute Book. is not a very big affair. In the same spirit kindly do some good things also. For bad things you have amended the Constitution so many times. Let there be a change this time. You amend it once to do a good thing.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Your party has also supported many times in amending the Constituion.

SHRI S. S. MARISWAMY: We have supported it when you deserved support and we have condemned it when you did not deserve support. You have amended the Constitution so many times that the sanctity of the Constitution is gone. It is not a very big affair now. Having done at for bad purposes we can do it now for some good purpose also and amend the Constitution in such a manner as to include the suggestion of my good friend That is all what I wanted to say. I once again repeat my support to my friend's Bill.

श्री प्रकाशबीर शास्त्री : उपसभापति जी, महापुरुषो की परस्पर तुलना कोई उपयक्त नही होती, लेकिन फिर भी कुछ ऐसं प्रश्न होते है जब बिशेष किसी एक विशेष महा-पुरुष की चर्चा होती है, तो इतिहास के पुष्ठों को भांखों से भ्रोअल भी नहीं किया जा सकता। सौभाग्य से भ्राज हम जब इस बिधेयक पर चर्चा कर रहे हैं, तब यहां ग्रब से ठीक एक दिन पहले हम 15 ग्रगस्त का ग्रपता स्वाधीनता पर्व मना भी चहे हैं, यह वही पवित्र दिन है जिसका स्वप्न सबसे पहले नेना जी सुभाष चन्द्र बोस ने देखा था ग्रीर जिसके लिए उन्होंने भारा लगाया था कि स्वाधीन भारत की घोषणा दिल्ली के लाल किले पर खडे होकर की जायेगी, वही स्वाधीन भारत का ध्वज फहराया जाएगा, इतना तो सौभाग्य ग्रवश्य है कि जब हमारा देश स्वतंत्र हु या तो प्रारंभ के एक दो दर्षों में लाल किलें में 15 अपस्त को राष्ट्र के नाम जो मदेश प्रमारित किया जाता था उसमे नेता जी

मुभाषचन्द्र बोस का भी स्मरण किया गया। लेकिन फिर धीरे-धीरे नेता जी सुभाषचन्द्र बोस को उस सुम्रवसर पर स्मरण नही किया गया। लाल बहादर शास्त्री जब इस देश के प्रधान मंत्री बने ग्रीर एक बार उन्होंने 15 ग्रगस्त को राष्ट्र के नाम संदेश प्रसारित किया तो उन्होंने भी नेता जी मुभाषचन्द्र बोस को स्मरण किया भ्रौर बड़े भरे हुए गब्दों में उनको श्रद्धांजलि ग्रपित की। ग्रच्छा हमारी प्रधान मंत्री जब राष्ट्र के नाम 15 ग्रगस्त को संदेश प्रसारित करती हैं दिल्ली के लाल किले की प्राचीन से अगर वह एक पंक्ति में नेता जी सुभाषचन्द्र बोस को भी श्रद्धांजलि दे दिया करें। जिसने सबसे पहले स्वप्न देखा था ग्रौर जिसने भाल किले पर स्वतंत्र भारत का ध्वज फहराने की कल्पना की थी। उस व्यक्ति को ब्राज हम भूल जायें 27 वर्ष के बाद तो ऐसी कृतध्नता उनके बलिदान या उनकी शहादत कें ऊपर कोई दसरी नहीं हो सकती।

क्छ दिन पहले मैं स्वय दक्षिण पूर्व एशिया के देशो में भ्रमण करने के लिये गया यही जानने के लिये कि नेता जी मुभाषचन्द्र बोस कहां-कहां गये थे श्रीर वहां जाकर उनसे संबंधित स्मृतियां क्या-क्या हैं। मैं ताइवान भी गया जहां उनकी विमान दर्घटना हुई ग्रौर उसमे उनकी द्खद मृत्यु की चर्चा भी की जाती है। इन सभी देशों का भ्रमण करते हुए मिगापुर, बैकाक, मलाया, बर्मा ग्रौर ताइवान मे जो कुछ विशेष रूप से देखा ग्रीर जिसको मैने वहां जानने का प्रयास किया, वहीं से मैंने अपनी चर्चा को भी प्रारंभ किया कि दो महापुरुषों में कभी तुलना नहीं करनी चाहिये, लेकिन इतिहास के पृष्ठो को भ्रांखो से भ्रोझल भी नही किया जा सकता । मैंने जानने का प्रयत्न किया कि ग्राजाद हिन्द फौज के लिए रास बिहारी बोस का भी बलिदान और रास बिहारी बोस का त्याग दोनो किसी प्रकार की कोई न्यूनता नही थी। पर इन देशों में बसे हुए भारतीयों ग्रीर इन देशों के मूल निवासियों ने नेता जी सुभाषचन्द्र बोस को इतना ऋधिक प्यार क्यों दिया? रास बिहारी बोस को इतना म्रधिक प्यार क्यों नहीं दिया । उन्होंने बताया, यह मेरी भ्रपनी जान-कारी नहीं है जो मैं ग्रापको बता रहा हूं। उनका कहना था कि नेता जी सुभाषचन्द्र बोस में ग्रौर रास बिहारी बोस में एक मौलिक ग्रन्तरथा। राम विहारी बोस का कहना था कि अंग्रेज हिन्दुस्तान से अवश्य जाना चाहिये भले ही एक बार कुछ दिन के लिये भारत का शासनसूत्र जापान के हाथों मे ग्रा जाए लेकिन नेता जी सुभायचन्द्र बोस का कहना था कि ग्रंग्रेज के जाने के बाद देश किसी दूसरे के हाथ में नहीं जाना चाहिये। हमारे हाथ में ही भारत का शासन-सुत्र रहना चाहिए। इसलिये भारतवासी जो इन देशों में बसे हुए थे या उन देशों के मुल निवासी थे वह उनको ग्राजाद हिन्द फौज की कमान भी सौंपना चाहते थे ग्रौर नेता जी सुभाषन्वद्र बोस को ग्राजादी का सर्वोच्च नेता भी मानते थे

लेकिन जब इस बात का निर्णय होने लगा टोकियो में श्रौर प्रवासी भारतीयों का शिष्ट मंडल टोकियो जाने लगा तो जिस स्थान पर नेता जी सुभाषचन्द्र बोस का विमान दुर्घटनाग्रस्त, हुम्रा, उसमें कुछ वर्ष पूर्व उसी स्थान पर इसी शिष्ट मंडल का विमान भी दुर्घटनाग्रस्त हुन्ना था जबिक वह यह बात कहने के लिये टोकियो जा रहा था कि नेता जी सुभाषचन्द्र बोस को ब्राजाद हिन्द फौज का सेनापति बनाया जाये । इस इतिहास की पृष्ठि भूमि पर मैं संक्षेप से इसलिये प्रकाश डाल रहा हं ताकि इन तथ्यों को हम ग्रपनी श्रांख से कभी श्रोझल न करें।

हमने नेता जी सुभाष चन्द्र बोस को इस तथाकथित मृत्यु के संबंध में दो जांच कमीशन बैठाये। एक शाहनवाज श्रायोग ग्रौर दूसरा खोसला ग्रायोग । शाहनवाज ग्रायोग तो ताईवान गया ही नहीं । लेकिन खोसला ग्रायोग वहां गया जरूर, परन्तु उसका जाना न जाना एक जैसा ही रहा । श्रगर इसको ताईवान जाने की श्रनुमित भारत सरकार ने दे ही दी थी तो इसमे कौन सी नाक पर मक्खी बैठ रही थी जो ताईवान सरकार को भी एक पत्न लिख दिया जाता कि स्राप हमारे जांच ग्रायोग के कार्यों में ग्रपेक्षित सहयोग प्रदान करें। उनका यह कहना था कि हमे कोई कठिनाई नहीं होगी, ग्रगर भारत सरकार हमें लिखे। भले ही हमारे किसी देश से राजनीतिक संबध नहीं हैं। लेकिन हम भ्रपने देश को स्वतंत्र कराने वाले उस बीर सेनानी की गाथा से ग्रपने देश की नई पीढ़ी को परिचित कराना चाहते हैं तो उस देश को दो पंक्तियां पत्न में इस प्रकार की लिखने में क्या ग्रापत्ति थी। परिणाम यह हुम्रा कि लाखों रुपया जिस जांच भ्रायोग पर व्यय किया गया वह जांच स्रायोग किसी प्रकार परिणाम पर पहुंच पायेगा, मुझे इसके ग्रंदर सदेह दिखाई देता है।

वह नेता सुभाष चन्द्र बोस, जिन्होंने अपने इस म्राजादी के स्रान्दोलन के जमाने में मणिपुर, त्रिपुरा, संडमान स्रौर निकोबार म्रादि छोटे-छोटे स्थानों का भ्रमण किया म्रीर भ्रमण करके यहां भी इन्होंने स्वतंत्रता की ग्रलख जगाई। कभी स्रापको स्रगर स्रंडमान जाने का सौभाग्य प्राप्त हो तो श्राप पायेंगे कि सुभाष बाबू का वहां के एयर पोर्ट के ऊपर ही वह बड़ा चित्र टंगा हुग्रा है। ग्रंडमान के लोगों ने कितने उत्साह के साथ उनके ग्रंडमान पहुंचने पर स्वागत किया था भ्रौर उनसे जानना चाहा था कि भारतवर्ष के इस स्व-तंत्रता म्रान्दोलन में, हम जो इन छोटे-छोटे द्वीपो के निवासी हैं, किस प्रकार यागदान कर सकते हैं। सुभाष चन्द्र बोस की यहां के भारतवर्ष के संबंध में ग्रपनी कुछ कल्पनायें थी लेकिन यह जो ग्रडमान का द्वीप है, जहां पर हमारे शहीदों के खुन से स्वतंत्रता का एक नया इतिहास, एक नया अध्याय लिखा गया, इसके संबंध में भी उनकी विशेष रूप से कुछ कल्पनायें थी। सुभाष बाबू चाहते थे कि ग्रंडमान-निकोबार के जो द्वीप है ये भारतीय स्वतत्नता के इतिहास में स्वर्णिम पृष्ठों मे लिखे हों। उनके नाम, उनकी संस्कृति, [श्री प्रकाशवीर शास्त्री] उनकी भाषा भौर वहां के निवासियों की भाषिक स्थिति, सब पर गम्भीरता से भ्राज विचार किया जाये।

मैं जो इन द्वीपों को देखने के लिए गया तो इसके बारे भें मैं ग्रापसे ग्रपने दिल का दुःख भी प्रकट करना चाहता हूं। सौभाग्य से यहां पर हमारे उप गृह मंत्री उपस्थित हैं स्रोर हमारे विधि राज्य मंत्री भी यहां पर उपस्थित हैं। दोनों के सामने इस बात को प्रकट करना चाहता हूं कि कुल साढ़े पांच सौ द्वीप यहां हैं श्रीर इन साढ़े पांच सौ द्वीपों में से जिन पर जनता रहती है या जहां पर मनुष्य रहते हैं बे लगभग 27 द्वीप हैं। लेकिन ये द्वीप ऐसे हैं जहां पर हमारा श्रपना ग्रधिकार है, वहां पर पीछे कुछ इस प्रकार की घटनायें घटीं, समाचार पत्नों में भी इस प्रकार के समाचार श्राये कि इंडोनेशिया की भ्रोर से कुछ नावें भ्राईं जिन्होंने हमारी समुद्री सीमा का म्रतिक्रमण किया म्रीर उस समय देश के श्रंदर चिन्ता फैल गई। लेकिन ग्रब सौभाग्य की बात है कि हमारे विदेश मंत्री इंडोनेशिया होकर ध्राये हैं फ्रौर उन्होंने समुद्री सीमा समझौता किया है। भ्राशा की जानी चाहिये कि इंडोनेशियाकी स्रोर से कम से कम इस समुद्री क्षेत्र में भ्रागे चल कर भ्रतिक्रमण की ऐसी कोई घटना नहीं होगी जो भारत को भड़काने वाली या भारतीयों के मस्तिष्क में किसी प्रकार का रोष उत्पन्न करने वाली हो । एक बात जो मैं विशेष रूप से कह रहा था वह यह कि साढ़े पांच सौद्वीपों मे से 27 द्वीप इस प्रकार के हैं, जहां मनुष्य निवास कर रहे हैं, कहीं सैकड़ों की संख्या में हैं ग्रौर कहीं हजारों की संख्या में हैं, परन्तुलाखों की संख्या कहीं है ही नही । सबसे बड़ा नगर पोर्ट बलेयर है जहां पर लोग निवास करते हैं वहां के लोगों की ग्राधिक स्थिति के माध्यम दो ही हैं, मछली ग्रौर लकड़ी, वहां पर जहां वन समूह हैं वे लकड़ी काटते हैं भ्रौर उन लकड़ियों को एकन्नित करके, चीर-फाड़ कर बाहर निर्यात करते हैं ग्रौर उनसे कमाई करते हैं ग्रथवा मछली पकड़ कर बेचते हैं। इन छोटे-छोटे ग्रभागे द्वीपों का दुर्भाग्य यह भी है बाहर से कुछ पसे वाले वहां पहुंच गये हैं और उनसे बड़े-बड़े अपने कार-खाने डाल कर उन लोगों का पैसा हड़प कर ग्रपने पेट में डाल रहे हैं। मेरा कहना है कि भारत सरकार इन द्वीपों के ग्रार्थिक विकास की दृष्टि से इस बात को ग्रवश्य घ्यान में रखे कि इन द्वीपों के ग्रंदर जो भी चीज मछली के रूप में हो यालकड़ी के रूप में हो, जो भी वहांकी वन संपदा हो या समुद्र सम्पदा, उसका ग्राधिक लाभ वहां के मूल निवासी को पहुंचे। बाहर के लोग जाकर उनको ठगी न कर सकें, इस विशेष रूप से हमको ध्यान रखना बात का चाहिएँ।

मैं समझता हूं कि गृह उप मंत्री श्रीमोहसिन इस बात पर विचार करते समय निश्चित रूप से इसके ऊपर ध्यान रखेंगें।

धगली बात जो मैं विशेष रूप से कहना चाहता वह यह है कि यह जो ग्रन्डमान-निकोबार के द्वीप हैं, वे हमारे देश में पर्यटन के लिये बहुत ग्रच्छे केन्द्र हो सकते हैं। प्राकृतिक दृष्टि से जितने सुन्दर स्थान ग्रन्डमान-निकोबार के छोटे-छोटे द्वीप हैं, भारतवर्ष में बहुत कम स्थान है जहां समुद्री किनारा इतना सुन्दर हो । लेकिन वहां जाने के लिये पैसा बहुत व्यय करना पड़ता है । प्रगर भारत सरकार इन द्वीपों का विकास करना चाहती है तो मेरा कहना यह है कि चाहे समुद्री जहाज से हो, चाहे विमान से हो, ये दो ही साधन वहां पहुचने के हैं उसमें सस्ते दामों पर यात्नामें करायें, जिससे भ्रधिक से भ्रधिक लोग उन द्वीपों के भन्दर जार्ये भ्रौर वहां द्वीपों के निवासियों के साथ भ्रात्मीयता का संपर्क स्थापित हो, वे भी यह अनुभव करें कि हम भी इसी देश के नागरिक हैं। ऐसान हो कि हमेशानुमायशी टुकड़े की तरह वह ग्रलग रखा रहे भीर उनका भारतवर्ष से किसी प्रकार से कोई संपर्क ही न हो सके। बल्कि मैं तो एक विशेष बात यह भी कहना चाहता हूं कि हमारी जो नई पीढ़ी है वह हमारे स्वाधीनता भान्दोलन के पुराने इतिहास से कुछ ग्रपरिचित सी है। सन् 1947 के बाद स्वाधीन भारत के भ्रन्दर एक नई पीढ़ी ने भांखें खोली हैं। भन्डमान में जो जेल बनी हुई है, धनमें हमारे देश के स्वाधीनता सेनानियों ने यातनायें सहीं, कष्ट सहे, कुछ लोगों को फांसी के तख्ते पर लटकाया गया, किस प्रकार मे उनके कन्धों पर जुग्रा रख कर कोल्हू चलाया गया। मेरा कहना है कि कम से कम ग्रीर कुछ न हो तो नई पीढ़ी के बालकों को यह जेल भवश्य दिखाई जाये, जिससे उनको पता चले कि हमारी जो स्वाधीनता भ्राई है, इस स्वाधीनता के पीछे कितने बड़े बलिदानों की पृष्ठभूमि है ग्रौर इतनी दूर हजारों-हजार मील ग्राकर इस काले पानी में रहे **ग्रौर ग्र**पना जीवन दिया । **इ**स प्रकार से इनके बिलदानों की पृष्ठभूमि में हमारे देश में स्वा-धीन भारत का झण्डा लहराया। मैं चाहता हूं कि इस प्रकार की योजना ग्रवश्य ग्रानी चाहिये

मैं प्रपने मित्र श्री द्विजेन्द्र लाल सेनगुप्ता के विधेयक से सहमत प्रवश्य हूं, लेकिन मैं उसमें थोड़ा सा संशोधन चाहता हूं। मेरा संशोधन यह है कि पोर्ट ब्लेयर नगर का नाम "शहीद नगर" रख दिया जाए। मैं तो हैरान हूं कि यह दिल्ली जो भारतवर्ष की राजधानी है, ग्राज भी यहां पर विलिगटन होस्पिटल भीर ईविन होस्पिटल भौर कर्जन के नाम गुलामी के दिनों की यादगार बन कर गवनंमेंट की नाक के नीचे मौजूद है। हम चर्चा कर रहे है पोर्ट ब्लेयर की कि वहां जाकर उसके नाम मे परिवर्तन किया जाए। ऐसा लगता है कि हमारे अन्दर स्वाधीनता की जो लहर भानी चाहिये थी, जो उमंग उभरनी चाहिये थी वह 23 वर्ष में भी उभर नहीं पाई, अन्यथा गुलामी की यादगार के इन चिहनों को बदल कर इनके नाम भारतीय नेतामों के नाम पर रखे जा सकते थे। मैं यहा पर दिल्ली की चर्चा करने लग गया, लेकिन हम अन्डमान-निकोबार की विशेष रूप में चर्चा

कर रहे है। मेरी निजी राय यह है कि पोर्ट ब्लेयर नगर का नाम "शहीद नगर" रखा जाए, लेकिन द्वीप-समृहों का नाम "म्बराज्य द्वीप" रखा जाए । मैं ग्रपने शब्दों से ग्रलग नहीं हट रहा हूं। मैं केवल यह चाहता हूं कि पोर्ट ब्लैयर जिसके भन्दर स्वाधीनता का इतिहास लिखा गया है. जहां वीर मांवरकर ने काल-कोठरी में जीवन व्यतीत किया, लाला लाजपत राय गये, जहां ग्रीर दूसरे लोग गये, जहां जाकर हमारे स्वाधीनता म्रान्दोलन के सेनानियों ने वर्षी जेलों में जीवन व्यतीत किया, उस नगर का नाम "शहीद नगर" रखा जाए। पोर्ट बलैयर में हमारे देश का स्वाधीनता का स्वर्णिम इतिहास लिखा हुन्ना है। नई पीढ़ी यह पढ़ना चाहती है कि इस शहीद नगर में हमारे देश के शहीदों ने कैसे इतिहास की रचना की । मैं यह भी चाहता हं कि भारत सरकार भगर यह व्यवस्था कर सके कि नई पीढ़ी इस नगर की जेलों को जाकर देख सके तो बहुत भ्रच्छा होगा ताकि उनको यह पता लग सके कि इस देश के स्वाधीनता के संघर्ष में लोगों ने कितनी यातनायें, कितनी कठिनाइयां श्रीर कष्ट सहे हैं। मैं भ्रपनी ही बात कहता हूं, छोटे-छोटे बच्चों की बात क्या कहूं, जिस समय पोर्ट ब्लैयर के भ्रन्दर मैं उस जेल को देखने के लिए गया, विशेष रूप से मैंने उस काल कोठरी को जाकर पूछा जिस कोठरी में स्वातंत्य वीर सांवरकर को रखा गया था। बहां जाकर मैंने देखा कि एक रोशनदान है। जहां से सिवाय नीले श्राकाश के कुछ नहीं देखाजा सकता था। इसरी कुछ चीज नहीं दिखाई देती थी। इसी के अन्दर उस व्यक्ति ने भ्रपने जीवन का चौथाई भाग व्यतीत किया था। उसको देख कर मेरे ग्रन्दर श्रद्धा पैदा हुई ग्रीर इच्छा हुई कि इस कोठरी के एक-एक चप्पे को झुक कर प्रणाम करूं। मैं उस स्थान को भी देखने गया जहां शहीदों को फांसी के फदों पर लटकाया जाता था। भाज तक वहां पर वह रस्सी अयों की त्यो लटकी हुई है, जहां पर इन लोगों ने देश के लिये बिलदान किए। मैंने वह कोल्हु भी देखा ग्रन्डमान की जेल के भन्दर जहा स्वातंत्रय वीरो के कंधों पर जुम्रा रख कर तेल निकाला जाता था। इन सबको देख कर हमारे देश की स्राजादी का इतिहास हमारे सामने सजीव होकर खड़ा हो जाता है। मैं तो यह भी कहता हूं कि मेरे जैसे व्यक्ति के अन्दर जब श्रद्धा पैदा हो गई थी तो नई पीढ़ी जब इसको देखेगी तो उसमें भी निश्चित रूप से श्रद्धा पैदा होगी ग्रौर इच्छा होगी कि इस प्रकार के बलिदानों, जिस पृष्ठभूमि में यह देश स्वाधीन हम्रा है, इनको श्रद्धा के साथ नमन् करूं।

तो मैं इस प्रस्ताव मे इतना परिवर्तन चाहता हूं कि पोटं बुलेयर नगर का नाम शहीद नगर रख दिया जाए धौर जितने द्वीप-समृह हैं उनका नाम स्वराज्य द्वीप रख दिया जाए, वहां एक ग्रंतिम बात ग्रौर कह कर बैठ जाऊंगा। मैंने भारत सरकार से भी, जब मैं सिंगापुर से लौट कर आया, तब इस बात को कहा ग्रीर भाज भी विशेष रूप से कहना चाहता हं। नेता जी सुभाष बोस का सबसे समर स्मारक कहीं था

तो सिंगापुर के समुद्र के किनारे या । जहां सिंगापर का सेकेटिरिएट भाज बनाया हुन्ना है। उसके सामने भ्राजाद हिन्द फौज की कवायद वह कराते थे भ्रौर मार्च पास्ट कराते थे । खड़े होकर नेता जी म्राजाद हिन्द फीज वं सैनिकों को ग्रादेश दिया करते थे। स्वतंत्रता के बाद भी वह स्थान ग्रीर वह स्मारक ज्यों का त्यों बना रहा, लेकिन लार्ड माउन्टबैटन ने उस को गिरा दिया स्रौर मिस्मार कर दिय ग्रौर म्राज तक उसको फिर से खड़ा नही किया जा सका मैं वहां से दोनों चित्र भी लाया था जिस समय वह स्मारव बनाया हुआ था उसका चित्र भी लाया और गिराने के बा स्मारक की जो स्थिति हुई उसका भी चित्र लाया था। दोनं को लाकर मैंने भारत सरकार को दे दिये। सिंगापर गं जो इस समय विदेश मंत्री हैं, सौभाग्य से वे भारत-मूलक है उनका नाम है राज रत्नम; मैंने उनसे भी प्रश्न किया ि क्या नेता जी सुभाष बोस के स्मारक को फिर खडा करवा में कोई दिक्कत है । इससे सिंगापुर स्त्रीर भारत में तादात्म स्थापित होने मे बल मिलेगा। श्री राज रत्नम ने कहा कि भार सरकार की ग्रोर से हमें इस संबंध में कोई ग्रनुरोध प्राप् नहीं हुआ। यह सुन कर मुझे ग्राघात लगा। मैं ग्रपने ग् मंत्रालय से कहना चाहता हूं, श्री नीतिराज सिंह जी भं यहां बैंठे हुए है उनसे भी कहना चाहता हं। जहां स्वाधीनत का हमारा इतिहास लिखा हुग्रा है, जहां खड़े होकर नेता जं सुभाषचन्द्र बोस ग्राजाद हिन्द फौज के सैनिकों को ग्रादेश दिय करतेथे, वहां उस स्मारक को खड़ी करने में सिंगापुर सरका को भापत्ति नहीं होगी अगर भारत सरकार फिर से इस प्रश को उठाये। मैं समझता हुं इससे भारत ग्रीर सिंगापुर व बीच एक बहुत मजबूत कड़ी स्थापित हो सकेगी। इस प्रक को सिंगापुर सरकार के साथ निश्चित रूप से उठायें इन शब्दों के साथ हमारे मित्र श्री द्विजेन्द्र लाल सेनगुप ने जो प्रस्ताव उपस्थित किया है, उसमें थोड़े संशोधन व साथ मैं उसका समर्थन करता हं।

SHRI DWIJENDRALAL SEN GUPTA Please give your amendments. I shall accer them.

SHRI SALIL KUMAR GANGULI Sir, you have heard how stubbornly the Govern ment has been resisting the change in the name The Government is very anxious to preserv the names which are symbolic of British in perialism and reminds everybody every time c the existence of the gallows and the Cellula Jail in the Andamans. They want to preserv all these things to the utter disregard of pre serving the original inhabitants who are no less than a couple of hundreds, who are der rived of all kinds of benefits of modern civil sation and who are getting gradually extinct They are very, very conscious and respectfu about the so-called public opinion of the res

[SHRI SALIL KUMAR GANGULI] dents of Andaman. The present original residents of these islands were sent to the jails

residents of these islands were sent to the jails there at some time and they now inhabit the jungles and are yet to see the light of civilisation. Their number is dwindling.

The question of public opinion and the question of amendment of the Constitution have been raised as if because of this amendment the Government will be in great difficulty. Sir, under article 368 we find there is a provision for amendment of the Constitution. But so far as the change in name is concerned, the Constitution provides in clause 3:—

"Parliament may by law-

- (a) form a new State by separation of territory from any State or by uniting two or more States or parts of States or by uniting any territory to a part of any State;
 - (b) increase the area of any State;
 - (c) diminish the area of any State;
 - (d) alter the boundaries of any State,
 - (e) alter the name of any State;

Provided that no Bill for the purpose shall be introduced in either House of Parliament except on the recommendation of the President and unless, where the proposal contained in the Bill affects the area, boundaries or name of any of the States the Bill has been referred by the President to the Legislature of that State for expressing its views thereon within such period as may be specified in the reference, or within such further period as the President may allow and the period so specified or allow has expired."

This makes it clear that the President, even if he wants to change the name of a State, has only to elicit the opinion of the concerned Legislature. But he is not bound to accept that advice or opinion. Now. Sir, I will read the Explanation which is very interesting.

"Explanation I: In this article, in clauses (a) to (e), "State" includes a Union territory, but in the proviso, "State" does not include a Union territory."

So, in the case of change of name of a Union territory, no provision is there for even ascertaining the views of the Legislature. The Central Government or the Parliament by its own motion can do it, subject to the recommendation of the President, which is, of course, in the hands of the Union Cabinet. Then Explanation II says:

"The power conferred on Parliament by clause (a) includes the power to form a new State or Union territory by uniting a part of any State or Union territory to any other State or Union territory."

Article 4 reads:

"Any law referred to in article 2 or article 3 shall contain such provisions for the amendment of the First Schedule and the Fourth Schedule as may be necessary to give effect to the provisions of the law and may also contain such supplemental, incidental and consequential provisions (including provisions as to representation in Parliament and in the Legislature or Legislatures of the State or States affected by such law) as Parliament may deem necessary.

2. No such law as aforesaid shall be deemed to be an amendment of this Constitution for the purposes of article 368."

The present Bill moved by Mr. Sen Gupta will not be treated or deemed as an amendment of the Constitution for the purposes of article 368. A bare majority of each of the Houses is sufficient. Parliament has been given the right to change the name of a Union territory by lav and no provision has been made for even consultation with the Legislature Now there is no legislature in concerned. the Andamans. The public opinion on which the Government very strongly relies is the public opinion of the immigrants who are of recent origin there. The real public opinion of the original inhabitants of Andamans who hide in jungles can never be elicited. Perhaps they do not know even to-day what these islands are called by the outsiders.

Sir, it is a great pity that while they want to preserve the names reminiscent of British imperialism, they do not want to preserve the trade union rights of the workers. They do not want to preserve the cultural heritage of the tribes; they do not want even to preserve the very existence of these tribes, about whom the Government is very callous. The only thing they want is to stick to their obstinate effort to preserve these names perhaps because of a malicious desire to undermine, as some hon. Members have suggested, the very memory of Netaji Subhash Chandra Bose and other martyrs. Perhaps they think it is they and their predecessors who obtained independence by signing on the dotted line as suggested by Lord Mountbatten, in their anxiety to climb to the throne

of Delhi. Sir, to-day if this House by a bare majority, even with this small attendance, passes this Bill, it can go to the other House and by a bare majority it can be passed there; and subject to the assent of the President, it might become law. For that purpose, no elaborate arrangement or procedure for amendment of the Constitution as envisaged in article 368 would be necessary

Constitution (Amdt.)

Sir, I support this Bill and I ask my honfriends on the other side to forget about party lines and rise above.

SHRI N.R. CHOUDHURY (Assam): Where is party-line here ?

SHRI SALIL KUMAR GANGULI: If there is no party-line, I hope hon. Members from both sides would support the Bill and help to make it law.

SHRI K. CHANDRASEKHARAN (Kerala): Mr. Vice-Chairman, Sir, from an emotional aspect, from the aspect of perpetrating the country's struggle for freedom, the amendment that has been suggested is indeed a Welcome one.

I have heard with attention and with great education to myself, the speech delivered by the mover of this motion detailing particularly the history of what has transpired in Reading in between the this regard earlier. lines one cannot help feeling that the Government is not opposed to a legislation of this But Government had been playing nature. hide and seek. Ours is a nation predominantly ruled by sentimental and philosophical conditions and probably more than anybody else the Government knows that, and without any intention of insinuating Government, I cannot help but state the fact that the idea of Government is to purposefully exploit these sentimental aspects for itself at points of time to be decided by Government themselves. Legislations of this type are often brought by Government at times when they want to cover up their failures and their weaknesses. It has often been stated that this country has won political freedom 27 years ago but the country is yet to gain its economic freedom to solve the economic ills that the country is suffering on a nation-wide basis. Therefore, at various points of time various things are resorted to by Government. We find in a particular year celebrations in connection with Shivaji going on. Not that any one of us opposes that, but we have

got to state that these are timed by Government with a view to covering up the particular ills of the season. Today the country is in a low economic ebb. For the first time after the present Prime Minister has taken charge. I think her Independence Day speech was rather in a very low and subdued tone so that I have got to tell the honourable Shri Sen Gupta that it is likely that in this year a legislation of this nature may be brought by Government themselves, because the country is suffering all round. A look at the picture that the Hindustan Times has given yesterday would show the reality of the situation that poverty and hunger are moving at a fast rate rather than solving themselves. Therefore, this may be the year in which some sort of legislations which would infuse into the mind of the common man in the country the sense of patriotism being projected by Government as they may call, would be brought.

Therefore, the opposition that the Government may register to this Bill when being moved by hon. Shri Sengupta, a Member now sitting in the opposition benches, might not be there in a few weeks or a few months when, for the purposes of covering up the economic ills and disadvantages that the country is suffering, they themselves may bring a legislation of this nature.

Sir, the Cellular jail in these islands has become a part of history of this nation. The words "transportation for life" and being sent over to the Cellular jail in these islands have become a byword for actions of patriotism that persons, who were engaged at the top of the freedom struggle in this country, had resorted to. Therefore we require these things to be known to the children of the land. The generations that are rising and the generations that are still to rise should know these things. As the hon. Shri Mariswamy put it, the statue that we saw in Dublin or David Roger Casement is part of the Irish history. The Irish student is being told of that. But what sort of history is being taught in this country? Some Capsule has been made and the land has been dug up and placed deep. But we do not know what is contained in that Capsule. But certainly when we look into the various nationalised text books that we have in the various institutions and various States, we do not get a reflection of the history as we should see it. Take, for instance, after 27 years of freedom, has the attitude towards Hyder Ali

[SHRI K CHANDRASEKHARAN]

and Tippu changed? Is the student being told today that Hyder Aliand Tippu are acceptable? Is the student being taught that their deeds constitute remarkable instances of what this nation stood for and ought to stand for It was necessary for the Britisher to teach Indian students and particularly South Indian students that Hyder Ali and Tippu were communal stalvarts. But today we have to see them as national stalvarts and as persons who have built a place for themselves in the history of South India which is a part of India that is Bharat. What is happening still with regard to the Mopla struggle in Malabar in the twenties? The Moola struggle in Malabar was a part of the freedom fight. It was part of the fight for generations of economic freedom in a feudalistic It might be there were instances of area. communal hatred and communal war. It might have been that later developments might not have been as good as they ought to be. But today the Government of Kerala in which the Congress Party is associated has recognised that the persons who were involved in the Mopla riots in Malabar should be treated as freedom fighters and should be given political pension.

But the Central Government has not been able to accept that position. Sir, there are contradictions. These contradictions have got to be resolved and it is not good for the Central Government to take time to see that politically motivated decisions are taken at politically-needed times. I would, therefore, request the Central Government to take an objective view so far as legislations of this are concerned. Thank you, Sir.

SHRI SANAT KUMAR RAHA (West Bengal): Sir, this is not a very novel Bill and this is not the type of Bill which is coming up here for the first time in this fasion. I think we have had already several renaming Bills such a the Lakshadweep Bill, the Karnataka Bill, the Arunachal Pradesh Bill, the Meghalaya Bill and so on. So, Sir, I think this Bill has nothing to do with politics and nothing to do with constitutional matters as such. I think this Bill is a very simple Bill, a very harmless Bill, harmless so far as any party is concerned. I think, Sir, this Bill, on the other hand, recalls to our mind the days of patriotic struggle which was unleashed in India against the Birtish. think, Sir, in future, if any such Bills come up before us for renaming any part of the country,

for naming any part of the country after the martyrs and fighters for freedom, we should be prepared to do so.

Sir, some of my colleagues said today that our Constitution is like the railway time-table. I think this is wrong and this is a wrong conception about our Constitution. Sir, to me, the Constitution is not a Gita, is not a Koran or is not a book of dogmas, religious dogmas. The Constitution is meant for the people and for the administration of the country and for making the people have their own rights fulfilled. So, I think that the Constitution can be changed and the sanctity of the Constitution can be maintained even after changes to it consistent with the desires and aspirations of the people and the transformations that take place in the society. Therfore, we have to view the Constitution in this light and should not describe it as a railway time-table. Sir, the name of Subhas Chandra Bose is very much well-linked with our freedom struggle, well linked with our struggle for freedom. for some time we had to work with Netaji in West Bengal. Ideologically there were differences. Some of the colleagues may criticise any party or individual ideologically. But here I would not like any ideological differentiations to be made. I want to recall those days of Subhas Bose when he was a burning flame, flame of patriotism and he was the leader freedom struggle. He was having unbridled and unquenched patriotic fire within Therefore, this name should be himself. written in the golden history of India's freedom struggle.

Sir, along with Subhas Chandra Bose we had to fight, keeping him in the leadership at the time of freedom struggle launched in West Bengal in the name of the Left Consolidation Committee. When Subhas Bose was not liked by the so-called Congress leaders at the top, he was not allowed to become the President of the Congress. At that time, we all left parties had to fight in the name of the Left Consolidation Committee and all the parties had to come together to fight for the national liberation. Such was the period then and Subhas Bose thought that Indian freedom struggle can be finished and Indian freedom could be achieved with some foreign aid. That was his vision and that was his burning desire and some times he also expressed the view that he would have had to take help from the Soviet Russia.

So he had some idea that Soviet Russia in this world is the only country which can help really and sincerely the freedom struggles of India. These are the old memories regarding Netaji Subhash Chandra Bose, with whom we had to work in West Bengal in various spheres of political life.

Sir, though we had many differences ideologically, our common aim was freedom, and freedom struggle was our only asset to achieve that goal. Netaji Subhash Chandra Bose was the highest asset and the inspiration to freedom struggle, for the Indian youth. the students and the toiling Indian people.

Sir, this amendment requires some amendment of the Constitution. My colleague, Mr. Ganguli, said that if the Government wants that the Bill be accepted, if the Government thinks that this is a harmless Bill, why doesn't the Government assure this House that they will consider bringing forth a Bill to rename Andaman as 'Shaheed Dweep' and Nicobar as 'Swarai Dweep'. What is the harm in that? I think in the minds of our leaders who have got this freedom out of the hands of the British-not through any uncompromising battle but through some negotiations, though this battle expedited negotiation—there is the legacy of negotiations left by the British. In many spheres of our national practically in all spheres of our national life, we find that the legacies of colonialism persists, in our national economy, in educational life. in our cultura! life. ın our political life, and in fact in all spheres of our life. In fact, we are all feeling that we need some relief from colonial legacy. So these are the bottle-necks. If there had been a revolutionary government, this legacy would have been broken within a day. So I think the Government should think over this Bill in all seriousness, over the contents of this Bill, but not, so serlously regarding amending the Constitution. I hope that the Government will assure in this House that this can be taken up for consideration in future so that the Government may come up with a Bill to amend it accordingly

Sir, with these words, I hope our Minister, on behalf of the Government, will assure this House. And we are thankful to Mr. Sen Gupta that he has brought forward this Bill and has given some scope or an opportunity | The Minister is not listening. He has to give to us to recoilect the days of Netaji Subhash a reply.

Chandra Bose, to recollect the days of the liberation struggle and to recollect the days of 'Burning Flame' of patriotism of Subhash Chandra Bose.

SHRI N. R. CHOUDHURY: Sir, it is very difficult for any Indian to oppose the contents of this Bill. Also, the way in which the mover has placed it before this House is very much impressive. He has argued that to commemorate the memory of all the martyrs who sacrificed their lives for the country, these islands of Andaman and Nicobar should be renamed as 'Shaheed and Swaraj Dweeps'. He also put forward a very nice argument that the late nationalist leaders, Shri Bhoola Bhai Desai and Pt. Jawaharlal Nehru, while defending the I.N.A. trial, put forward some arguments that these Islands were the homeland of Azad Hind Government. By that he wants to associate these two Islands with the famous Azad Hind Fauj and also their leader. Netaji Subhash Chandra Bose

Sir, by arguing that way, he has attached a certain amount of national sentiment to this Bill. So, I do not think we should hesitate to rename these islands as Saheed and Swarai Dweep. By doing we can also pay homage to the valiant fighters of Indian freedom movement who have made the greatest amount of sacrifice by forming a national army abroad and who attempted to march into India in order to hoist the national flag of India at Lal Qila. Sir, after 27 years of Independence, if the Government renames these two Islands as they were named by Netaji Subhash Chandra Bose, then not only will they pay respect to the valiant fighters, but they will also honour the sentiments of the youth of the country. Sir, I quite agree with Shri Raha on the point that Netaji is still a source of inspiration to the Indian youth So, Sir, I hope that the Government will try to accept the spirit of the Bill. It may not be possible on the part of the Government to accept it at the moment because they also have certain difficulties Mr. Sen Gupta, while moving this Bill also referred to the argument of the Government that the people of Andamans and Nicobar Islands should be taken into confidence while renaming these islands. Then the question arises as to how we should take the opinion of the people

SHRI DWIJEDNRALAL SEN GUPTA:

SHRI N. R. CHOUDHURY: I feel that the Home Ministry has not given due consideration to this particular issue which has been agitating the minds of the Members of this House as well as Lok Sabha for quite a long time. Sir, only referring this question to the Advisory Committee which is a nominated body by the Home Ministry would not do. The opinion can be taken and also the opinion can be mobilised if we, the Members of Parliament, feel it sincerely and think that this renaming is absolutely necessary in the interest of national pride and prestige. Sir, I would like to give a concrete suggestion and if the Minister agrees, he may give consideration to it.

Sir, there may not be any elected Legislature there in the Andaman and Nicobar Islands. But there must be political organizations, social and cultura l organizations really hold public opinion. Sir, may humble suggestion is that if a team of Members of Parliament from both the sides is permitted to visit these Islands, they can talk to the people there and mobilize public opinion. Sir, it is quite correct to say that this issue is agitating the minds of the people. Several times, Bills have been moved in the Lok Sabha and twice in this House also about this issue. And some times in the Question Hour also, it was raised. So, from this, the mind of the Members of the Parliament and the nation itself is clear. So. it is a serious matter to which the Government should give serious consideration. And I propose that a parliamontary ream should go there and talk to the 11 mobilize the opinion. And I don't mink there will be any opposition from the local people. The Home Ministry also can talk to the people's representatives there and come to a decision. Instead to referring it to that committee, if you take up the matter seriously, if you take some concrete steps, I believe, the people of the Andaman and Nicobar Islands would not stand in the way of renaming the Islands. Thank you, Sir.

SHRI HAMID ALI SCHAMNAD (Kerala): Mr. Vice-Chairman, Sir, I am very glad that Shri Sen Gupta has moved a very important and sentimental Bill today to rename the Andaman and Nicobar Islands as the "Shaheed and Swaraj Islands".

Sir, yesterday we celebrated our Independence Day. Many of our freedom fighters are no more with us. And we have forgotten many of ourgreat, great leaders who fought and scrificed everthing of theirs for the cause of freedom of India. The name of Subhas Chandra Bose is not at all remembered today by our leaders, who are at the helm of affairs of our country. And if we rename these islands, we would be paying the greatest tributes to these great leaders. Sir, there are many. many leaders who fought for the freedom of our land. Their names are not at all even known to our students and they are not taught who these leaders are. I would just remind this House of our great leader who fought for our land. Maulana Mohammed Ali. He was one of those who fought for the independence of . India. He was the President of the Indian National Congress when Pandit Jawaharal Nehru was its General Secretary.

THE VICE-CHAIRMAN (SHRI JAGDISH PRASAD MATHUR): Mr. Schamnad, you continue your speech next time.

The House stands adjourned till eleven AM of the clock on Monday the 19th August, 1974.

The House then adjourned at five of the clock till eleven of the clock on Monday, the 19th August, 1974.